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SLP(C)No. 2506 OF 2001

ITEM No.3

Court No. 8

SECTION IVB  
A/N MATTER

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.2506/2001

(From the judgement and order dated 27/11/2000 in CWP 14368/98  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

A.N. SHARMA

Petitioner (s)

VERSUS

UNION OF INDIA & ORS.

Respondent (s)

(With appln.(s) for exemption from filing c/c of the impugned judgment  
and permission to submit additional documents and with prayer for  
interim relief)

( For Final Disposal )

Date : 23/04/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE U.C. BANERJEE  
HON'BLE MR. JUSTICE Y.K. SABHARWAL

For Petitioner (s) Mr. Naresh Kaushik, Adv.  
Mr. N.K. Roy, Adv.  
Ms. Shilpa Chohan, Adv.  
Mrs Lalita Kaushik,Adv.

For Respondent (s) Mr. Atul Nanda, Adv.  
Mr. Rajeev Sharma,Adv.

Mr. V.J. Francis,Adv.

Mrs. K. Amreshwari, Sr. Adv.  
Mrs. Anjani Aiyagari, Adv.  
Mrs. Sushma Suri, Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J.  
.SP2

By consent of the parties, list after the  
summer vacation.

.SP1

(K.K. Chawla)  
Court Master

(S. Krishnan)  
Court Master